

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1924/2020



This the 13th day of May, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Javed Ahmad Kawosa, S/o Ghulam Mohammad Kawosa, R/o Gulshan Nagar
Byepass, Sector B Lane 6, H. No. 48 Srinagarm, Aged 62 years.

.....Applicant

(Advocate:- Mr. Showkat Ahmad Makroo, Sr. Advocate assisted by Mr. Danish Yousuf)

Versus

1. State of Jammu & Kashmir through Principal Secretary to Govt. Law Department Civil Secretariat Srinagar.
2. J&K State Human Rights Commission through its Secretary at Srinagar.
3. Director Codes, Finance Department J&K Govt. Civil Secretariat, Srinagar

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that the T.A. has become infructuous on account of certain developments which have taken place subsequently.

2. Accordingly, the T.A. is dismissed for having become infructuous.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun